

प्रबन्ध अधिकर्ता का नाम	प्रबंधित कम्पनियों के नाम
1 ई० बाई० डी० सारी लिमिटेड	हरदिसिया कैमीकल्स लिमिटेड
2 जेम्स फिनले एण्ड कम्पनी लिमिटेड	1 चम्पदानी जूट कम्पनी लिमिटेड 2 श्वान मिल्स लिमिटेड 3 गोल्ड मोहर मिल्स लिमिटेड 4 फिनले मिल्स लिमिटेड
3 जेम्स वारन एण्ड कम्पनी लिमिटेड	घोलाखात टी कम्पनी लिमिटेड
4 पायर्स लिसले एण्ड कम्पनी लिमिटेड	1 कालासा टी एण्ड प्रोड्यूस कम्पनी लिमिटेड 2 चम्बरा पीक एस्टेट्स लिमिटेड 3 बीरिया करपटीबाई एण्ड प्रोड्यूसर्स कम्पनी लिमिटेड 4 कोचीन मालावार स्टेट्स लिमिटेड 5 कोल कोटागिरी टी एण्ड काफी एस्टेट्स कम्पनी लिमिटेड
5 स्टील वादर्स कम्पनी लिमिटेड	डम्हो-बर्मा पैट्रोलियम कम्पनी लिमिटेड
6 स्वीडिश ईच कम्पनी	बैस्टर्न इण्डिया मन्व कम्पनी लिमिटेड

(ख) कम्पनी अधिनियम, 1956 के अर्थान्तर्गत, कोई नहीं।

#### Recovery of Bombs at Chittaranjan Locomotive Works

32. SHRI D. C. SHARMA:  
SHRI YAJNA DATT SHARMA:  
SHRI M. L. SONDHI:  
SHRI B. K. DASCHOWDHURY:  
SHRI KANWAR LAL GUPTA:  
SHRI RAM GOPAL SHAL-  
WALE:  
SHRI N. S. SHARMA:  
SHRI MRITYUNJAL PRASAD:  
SHRI VISHWA NATH PAN-  
DEY:  
SHRI HUKAM CHAND KACH-  
WAI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a conspiracy by a Communist-dominated Union to disrupt the working of and to indulge in acts of violence at the Chittaranjan Locomotive Works was detected on the 14th January, 1968;

(b) whether 29 live bombs and a sizeable quantity of materials for manufacturing many more had been seized from one of the workers belonging to the Chittaranjan Locomotive Workers' Labour Union; and

(c) if so, the action taken in the matter?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) On 1-1-1968 one bomb exploded at 10.00 hour in one of the Railway quarters occupied by a Mistry of the Heavy Machine Shop of Chittaranjan Locomotive Works.

(b) Besides 29 live bombs, remnants of exploded bombs inside the kitchen of the quarter, some books and leaflets of the Communist Party of India, some receipts of the Struggle Fund one bottle containing petrol,

packets of chilly powder mixed with sand, packets containing chemical powder, one flag of Communist Party of India and one blood-stained sheet were recovered and seized by the police from the quarter.

(c) Chittaranjan Police registered a case on Crime No. 1 dated 1-1-1968 under Section 6(3) of the Indian Explosives Act. Ten Railway workers and family members of the Mistry have been arrested so far. Explosive Expert has also inspected the spot. Report of the Explosive Expert is awaited and the case is still under investigation by the police.

#### Pandey Committee on Car Quality

33. SHRI D. C. SHARMA:  
SHRI ESWARA REDDY:  
SHRI ANBUCHIZIAN:  
SHRI DEVIKAN:  
SHR VASUDEVAN NAIR:  
SHRI K. HALDAR:  
SHRI HEM RAJ:  
SHRI C. K BHATTACHARYA:  
SHRI G. VISHWANTHAN:  
SHRI YAJNA DATT SHARMA:  
SHRI M. N. REDDY:

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 709 on the 15th December, 1967 and state:

(a) the main recommendations of the Pande Committee on the quality of cars manufactured in the country and whether these have been considered; and

(b) the recommendations accepted and the steps taken to implement them?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) and (b). The report of the Committee together with Government's decision on the recommendations made in it will be placed on the Table of the House shortly

#### Controls on Price and Distribution of Cement

34. SHRI D. C. SHARMA:  
SHRIMATI TARA SAPRE:  
SHRI SRADHAKAR SUPAKAR:  
SHRI MRITYUNJAY PRASAD:  
SHRI C. K. BHATTACHARYYA:  
SHRI MOHSIN:

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether the Indian Chambers of Commerce and Industry has described the decision of Government to reimpose controls on the price and distribution of cement as a retrograde step;

(b) if so, Government's reaction thereto; and

(c) the action proposed to be taken in the matter?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) No, Sir. But some of the organisations representing Commerce and Industry have represented against the decision of the Government to control and regulate the sale and distribution of cement during 1968.

(b) and (c) The existing arrangements for regulating the distribution of cement through the Cement Corporation of India instead of C.A.C.O. does not amount to a total control and is to continue during 1968. In view of the various organisations would however be kept in view while considering the policy for distribution of cement to be followed in 1969 and onwards.

#### Export of Tea

35. SHRI D. C. SHARMA:  
SHRI C. K. BHATTACHARYYA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the tea exports crossed an all time record of 205 million Kgs. in 1967 after a gap of two years;